

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H. Jung, Member**

**Petition No. 77/2006**

**In the matter of**

Determination of transmission tariff for Tala-Siliguri Transmission System in Eastern Region commissioned on 1.10.2005 for the period 1.10.2005 to 31.3.2009 and remaining transmission system commissioned on 1.5.2006 for the period from 1.5.2006 to 31.3.2009.

**And in the matter of**

Power Grid Corporation of India Limited, Gurgaon  
Vs

**..Petitioner**

1. Bihar State Electricity Board, Patna
2. West Bengal State Electricity Board, Calcutta
3. Grid Corporation of Orissa Ltd., Bhubaneswar
4. Damodar Valley Corporation, Calcutta
5. Power Department, Govt. of Sikkim, Gangtok
6. Jharkhand State Electricity Board, Ranchi

**.....Respondents**

**The following were present:**

1. Shri P.C.Pankaj, PGCIL
2. Shri U.K. Tyagi, PGCIL
3. Shri B.C.Pant, PGCIL
4. Shri M.M.Mondal, PGCIL
5. Shri Prashant Sharma, PGCIL
6. Shri C.Kannan, PGCIL
7. Shri A.K.Nagpal, PGCIL

**ORDER  
(DATE OF HEARING: 14.12.2006)**

The application has been made for approval of transmission tariff for: (i) 400 kV D/C Tala ( Indo-Bhutan border) -Siliguri transmission line; and (ii) LILO of second ckt of Bongaigaon-Malda 400 kV D/C transmission line at Siliguri and Purnea sub-stations (the transmission assets) in Eastern Region associated with Tala-Siliguri Transmission System ( the transmission system).

2. The investment approval for the transmission system was accorded by Board of Directors of the petitioner company vide Memorandum dated 17.7.2002 at an estimated cost of Rs.23153.00 lakh, which included IDC of Rs. 1789 lakh. It has been revised to Rs. 287.79 crore (including IDC of Rs. 23.77 crore) vide Memorandum dated 20.10.2006.

3. The transmission assets have been completed within scheduled completion date, and declared under commercial operation as indicated hereunder:

S.No.	Name of asset	Date of commercial operation
1.	400 kV D/C Tala ( Indo-Bhutan border)-Siliguri transmission line	1.10.2005
2.	LILO of second ckt of Bongaigaon-Malda 400 kV D/C transmission line at Siliguri and Purnea sub-stations	1.5.2006

4. The details of capital expenditure submitted by the petitioner in support of its claim for tariff are as follows:

(Rs. in lakh)

S. No	Name of asset	Apportioned approved cost	Expenditure up to the date of commercial operation	Balance estimated expenditure	Total
1.	400 kV D/C Tala ( Indo-Bhutan border)-Siliguri transmission line	13355.00	11971.32	655.94	12796.10
2.	LILO of second ckt of Bongaigaon-Malda 400 kV D/C transmission line at Siliguri and Purnea sub-stations	15424.00	14186.84	339.23	14526.07

5. The annual provisional transmission charges claimed by the petitioner are given hereunder:

(Rs. in lakh)

S.No.	Name of asset	2005-06	2006-07	2007-08	2008-09
1.	400 kV D/C Tala ( Indo-Bhutan border)-Siliguri transmission line	862.15 (Pro rata)	1715.58	1801.81	2036.66
2.	LILO of second ckt of Bongaigaon-Malda 400 kV D/C transmission line at Siliguri and Purnea sub-stations	-	1696.89 (Pro rata)	1926.27	2167.85

6. The petitioner has claimed provisional transmission charges based on the capital cost as on the date of commercial operation of the respective asset.

7. In case of LILO of second ckt of Bongaigaon-Malda 400 kV transmission line, the expenditure up to 31.3.2006 has been verified from audited statement of accounts and for the period from 1.4.2006 to 30.4.2006, the expenditure indicated is based on books of accounts, yet to be audited.

8. The petition has been heard after notice to the respondents. BSEB and WBSEB in their reply has raised certain issues. Since the present petition is being considered for provisional tariff only, the issues raised are not being gone into at this stage. The respondents are at liberty to bring up these issues, if so advised when the petition for final tariff is filed in due course and these issues will be examined then. The petitioner shall, however, take these points into account while making the application for approval of final tariff.

9. Taking into consideration the capital expenditure up to the date of commercial operation, as claimed by the petitioner, as the base, we allow following annual transmission charges on provisional basis from the date of commercial operation of the respective asset, subject to adjustment after determination of final tariff:

(Rs. in lakh)

<b>S.No.</b>	<b>Name of asset</b>	<b>Annual transmission charges</b>
1.	400 kV D/C Tala (Indo-Bhutan border)-Siliguri transmission line	1638.09
2.	LILO of second ckt of Bongaigaon-Malda 400 kV D/C transmission line at Siliguri and Purnea sub-stations	1758.60

10. The provisional transmission charges allowed are 95% of the transmission charges claimed by the petitioner corresponding to the capital cost as on the date of commercial operation of the respective asset.

11. The transmission charges shall be shared by the respondents in accordance with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

12. The petitioner has sought approval for the reimbursement of expenditure of Rs. 1,39, 206/- incurred on publication of notices in the newspapers. The petitioner shall claim reimbursement of the said expenditure directly from respondents in one installment in the ratio applicable for sharing of transmission charges. The petitioner has also sought reimbursement of filing fee paid. A final view on reimbursement of filing fee is yet to be taken by the Commission for which views of the stakeholders have been called for. The view taken on consideration of the comments received shall apply in the present case as regards reimbursement of filing fee.

13. With the above, the present petition stands disposed of. The petitioner shall file the fresh petition for approval of final tariff in accordance with the Commission's regulations on the subject latest by 31.10.2007.

14. The petitioner is also directed to file the following information/clarifications at the time of filing of petition for approval of final tariff, namely:-

- (a) Reconciliation of line length of Tala-Siliguri-I ( 196.54 ckt km ) and Tala-Siliguri-II (231.324 ckt km);

- (b) Reconciliation of commissioning of bus reactor at Purnea (1.10.2005) and LILO at Purnea (1.5.2006);
- (c) Date on which first unit of Tala HEP was commissioned, since commissioning of transmission system was to match with first unit of generation project ;
- (d) Clarification on “anticipatory” date of commercial operation of 1.5.2006 ;
- (e) Reasons for variation of second ckt since as per drawing, LILO of Malda-Bongaigaon one ckt is at Siliguri and the other ckt is at Purnea but as per approval, LILO of second ckt of Malda-Bongaigaon transmission line has been done at Siliguri & Purnea;
- (f) Reasons for high cost of construction of the transmission line;
- (g) Documents in support of loans raised; and
- (h) A certificate, duly signed by the Auditors, certifying the loan details duly reconciled with audited accounts for the year 2006-07.

**sd-/  
(A.H.JUNG)  
MEMBER**

**sd-/  
(BHANU BHUSHAN)  
MEMBER**

**sd-/  
(ASHOK BASU)  
CHAIRPERSON**

**New Delhi dated the 6<sup>th</sup> February 2007**